

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSSPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 23377/2023

(Arising out of impugned judgment and order dated 07-02-2023 in RP No. 1179/2018 passed by the National Consumers Disputes Redressal Commission, New Delhi)

AIR INDIA LTD. & ANR.

PETITIONER(S)

VERSUS

TUSHAR KOTHARI

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.115150/2023-CONDONATION OF DELAY IN FILING and IA No.115151/2023-EXEMPTION FROM FILING O.T.)

Date : 24-07-2023 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s)

Mr. Maninder Singh, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Ms. Tahira Karanjawala, Adv.
Mr. Dhanesh Relan, Adv.
Mr. Arindam Dey, Adv.
Mr. Arjun Sharma, Adv.
Ms. Saubhagya Soundriyal, Adv.
Ms. Kritika Sachdeva, Adv.
Mr. Mudit Sharma, AOR

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Delay condoned.
2. In the peculiar facts and circumstances of the present case, we are not inclined to interfere with the order impugned herein under Article 136 of the Constitution of India.
3. The petition for Special Leave to Appeal is dismissed.
4. Pending application(s), if any, shall stand disposed of.

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)